राजस्थान के श्रीगंगानगर जिले में शरणार्थी

1049 श्री प० ला० बारपाल : क्या श्रम तथा पुनर्वास मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि राजस्थान के श्रीगंगानगर जिले में जिन शरणार्थियों को मुआवजे के बिना किस्तों के आधार पर मकान दिये गये थे उन्हें कुछ किस्तों का भुगतान समय पर न करने के कारण उन के मकानों की नीलामी किये जाने के नोटिस दिये गये हैं; और

(ख) क्या अकाल के कारण उन की खराब आर्थिक स्थिति को ध्यान में रखते हुए किस्तों के भुगतान की अवधि को बढ़ा कर उन्हें एक बार फिर विस्थापित होने से बचाया जायेगा ?

श्रम, रोजगार तथा पुनर्वास मंत्रालय में राज्य मंत्री (श्री ल० ना० मिश्र) : (क) 1964 वर्ष के बाद ऐसे कोई नोटिस जारी नहीं किये गये हैं ।

(ख) प्रश्न नहीं उठता ।

Desertions from Dandakaranya

1050. Shri Samar Guha: Will the Minister of **Labour and Rehabilitation** be pleased to state:

(a) whether Government are aware that *more* than 500 refugees have left the Dandakaranya and other camps and gone back to West Bengal during March and April, 1967;

(b) whether it is a fact that these refugees have been compelled to leave these camps, as it was impossible for them to get themselves properly and economically rehabilitated; and

(c) if so, whether Government propose to find suitable alternative ways of rehabilitation for these refugees at an early date?

The Minister of State in the Ministry of Labour Employment and Rehabilitation (Shri L. N. Mishra): (a) Yes, Sir. According to reports received, 171 families had gone back to West Bengal from various camps and rehabilitation settlements outside West Bengal.

(b) It is not correct that rehabilitation measures taken for their benefit were not adequate.

(c) Does not arise.

Civil Defence Legislation

1051. Shri K. Haidar: Will the Minister of **Home Affairs** be pleased to state:

(a) whether a new Civil Defence legislation is proposed to be introduced in Parliament to replace the Defence of India Act;

(b) whether the State Chief Ministers have supported this measures; and

(c) if so, the reasons therefor?

The Deputy Minister in the Ministry of Home Affairs (Shri K. S. Ramaswamy): (a) Yes, Sir.

(b) The State Governments who were consulted have generally supported the measure.

(c) To provide legal cover to the continuance of the various Civil Defene measures after the lifting of Emergency.

भारत में विदेशी ईसाई धर्म-प्रचारक

1052 श्री हरदयाल देवगुण :
श्री रामगोपाल शालवाले :
श्री ओम प्रकाश त्यागी :

क्या गृह-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को ज्ञात है कि धर्म-प्रचारकों को अमरीका के केन्द्रीय गुप्तचर